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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION NO.609 of 2005

Allahabad, this the 20th day of August, 2008

Hon'ble Mr. A.K. Gaur, Member-J

Smt. Urmila Devi,
Wife of Late Ramveer Singh
R/o House No.290, Mohalla
Sinjayee Gandhak Factory,
District Shahjahanpur.

...Applicant.

(By Advocate: Shri S. Mukherji
Shri A. Trivedi
Versus

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, New Delhi.
2. The Chief Post Master General, U.P. Circle, Lucknow.
3. Superintendent of Posts, Head Post Office, Shahjahanpur.

...Respondents.

(By Advocate : Shri S.Singh)

O R D E R

I have heard Shri A. Trivedi, learned counsel for the applicant and Shri R.C. Shukla holding brief of Shri S. Singh, learned counsel for the respondents.

2. Learned counsel for the applicant at the very out set submitted that he has already preferred a representation dated 18.1.2005 but inspite of repeated reminders and request, the respondents have not given any reply, even copy of the letter dated 26.4.2004 issued by respondent No.2 has not been supplied to him in order to ascertain the exact reason why his case could not be considered.

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3. Learned counsel for the respondents is unable to tell this court as to what orders have been passed on the representation of the applicant.

4. Having heard the parties counsel, I am of the view that it would be just and proper, in case a direction is given to the respondents to consider and decide the representation dated 18.1.2005 of the applicant by a reasoned and speaking order within a specified period of time.

5. I hereby direct the respondents to consider and decide the representation dated 18.1.2005 of the applicant by a reasoned and speaking order, within a period of two months from the date of receipt of copy of this order.

6. Be it noted that I have not passed any order on merit of the case.

7. With the above direction, the OA stands disposed of with no order as to costs.

Anjan
Member-J

RKM/